#### REGISTERED

### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH @@@@@@@@@@@@@@@@@@

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated: 12~1~88

,	APPLICATION NO W.P. NO		824	/88	<b>3</b> (F)		
Applicant	W.P. NO		Respondents				
Shri Rudrappa		V/s	The Works	Manager.	Southern	Riv.	Mysore

Τo

- Shri Rudrappa C/o Shri Ravivarma Kumar Advocate No. 11, Jeevan Building Kumara Park East Bangalore - 560 001
- 2. Shri Ravivarma Kumar Advocate 11, Jeevan Building Kumara Park East Bangalore - 560 001

- 3. The Works Manager Southern Railway Mysore South Mysore
- Shri K.V. Lakshmanachar Railway Advocate No. 4, 5th Block Briand Square Police Quarters Mysore Road Bangalore - 560 002

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SXXXX/ INDERING PROPER passed by this Tribunal in the above said application on \_

> (JUDICIAL)

Encl: as above

Diary No. |6|6| Cn | 88

Date: 12-1-88 B.

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE DATED THIS THE 5th DAY OF JANUARY. 1988

Present : Hon'ble Sri P.Srinivasan

Member (A)

Hon'ble Sri Ch.Ramakrishna Rao

Member (J)

#### APPLICATION No.824/87

Rudrappa, C/o Ravivarma Kumar, No.11, Jeevan Building, Kumara Park East, Bangalore - 1.

Applicant

( Sri Ravivarma Kumar ... Advocate )

٧.

The Works Manager, Southern Railway, Mysore South, Mysore.

Respondent

( Sri K.V.Lakshmanachar ... Advocate )

This application has come up before the Tribunal today. Hon'ble Sri Ch.Ramakrishna Rao, Member (J) made the following:

#### ORDER

This is an application filed u/s 19 of the Administrative Tribunels Act, 1985.

The facts giving rise to the application lie in a narrow compass. The applicant applied in 1983 for the post of Kalasi in the Central Workshop, Southern Railway, Mysore stating that he belonged to the Scheduled Tribe('ST') category of 'Nayaka' community. He was interviewed and his name was also placed in the select list of candidates falling under the ST Category. At the time of interview, he did not produce the caste certificate, which he has now filed (Annexure -A2) nor did he produce the transfer certificate (A4) from the school where he studied. In this certificate



## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

V/s

Commercial Complex(BDA) Indiranagar Dangalore - 560 038

Dated :

11 JUL 1989

CONTEMPT PETITION (CIVIL)

194 /88
IN APPLICATION NO. 824/87(F)
W. P. NO (\$)

Applicant (8)

Respondent (s)

Shri Rudrappa

The Works Manager, Southern Railway, Mysors & enr

To

- 1. Shri Rudrappa Door No. F-1, Weavers Colony Visveswaranagar Mysore South - 570 008
- 2. Shri L. Narayanaswamy
  Advocate
  No. 11, Jsevan Building
  Kumara Park East
  Bangalore 560 001
- 3. The Works Manager Southern Railway Mysore South Mysore

- 4. The Deputy Chief Mechanical Engineer Southern Railway Workshop Mysore South Mysore
- 5. Shri K.V. Lakshmanachar Railway Advocate No. 4, 5th Block Briand Square Police Quarters Mysore Road Bangalore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

DÉPUTY REGISTRAR
(JUDICIAL)

Rudrappa

The Works Manager, Southern & Railwa

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Office Notes

Sa "Orders of Tribunal

(KSP)VC/(LHAR)M(A)

JULY 7,1989.

Petitioner by Shri L.Narayanaswamy. Respondents by Sri K.V.Lakshmanachar.

- 2. In this petition made under Section 17 of the Administrative Tribunals Act, 1985 and the Contempt of Courts Act, 1971, the petitioner has moved this Tribunal to punish the respondents for not implementing order made in his favour 5-1-1988 in A.No.824/87.
- 3. Shri Lakshmanachar a memo annexing a copy of the order appointing the petitioner. Shri has perused the Narayanaswamy who memo and the order annexed to the memo, rightly does not dispute that the respondents had complied with the order made in favour of the applix If that is applicants petitioner. so, then these contempt proceedings are liable to be dropped. We, therefore, drop these contempt of court But, in the circumproceedings. stances of the case, we direct the parties to bear their own costs.



TRUE COPY

GENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

VICE-CHARMAN.

MEMBER (A)

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE DATED THIS THE 5th DAY OF JANUARY, 1988

Present : Hon'ble Sri P.Srinivasan

Member (A)

Hon'ble Sri Ch.Ramakrishna Rao

Member (J)

### APPLICATION No.824/87

Rudrappa, C/o Ravivarma Kumar, No.11, Jeevan Building, Kumara Park East, Bangalore - 1.

Applicant

( Sri Ravivarma Kumar

Advocate )

V.

The Works Manager, Southern Railway, Mysore South, Mysore.

Respondent

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( Sri K.V.Lekshmanachar ... Advocate )

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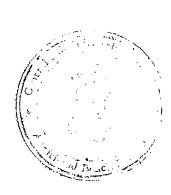
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the name of the community was spelt as 'Naika'. The applicant did not receive any appointment order based on the select list while others in the select list in ST category have received appointment orders. Aggrieved by this the applicant has filed this application.

3. Sri Ravi Varma Kumar, learned counsel for the applicant, strenuously contends that the caste certificate at A2 signed by the Deputy Revenue Officer, Mysore City Corporation, and the transfer certificate at A4 constitute sufficient proof of the fact that he belongs to ST category of Nayaka community. Sri K.V.Lakshmana Achar, learned counsel for the respondents, refutes this contention and

reiterates the averments made in the reply of the responmore particularly to the averment
dents/that the certificates A2 and A4 to the application
had not been produced at the time of the interview or subsequently and had they been produced the matter would have
been verified.

fully. The plea taken by the respondents that the certificates, on which reliance is placed by the applicant, have not been made available to them clearly shows that they had no occasion to examine the claim of the applicant that he belonged to ST. We, therefore, direct the applicant to produce the certificates relied upon by the applicant (Annexures A2 &A4,A5) and any other material that he may like to place before the respondents, within one month from the date of this order. The respondents shall consider the claim of the applicant and pass such orders as the facts justify within two months thereafter, in the light of



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Circular No.E(SCT) 74 CM15/46 dated 19.2.76 on the subject (page 26 of the brochureon reservations for SC/ST in Reilway services - 3 edition 1985).

The application is disposed of on the above lines. 5. Parties to bear their own costs.

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member (A) \ member (J) 5.1.88

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GENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE